

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 89308 of 2018

(Arising out of Order-in-Appeal No. NSK-CEX-000-APPL-105-18-19 dated 29.06.2018 passed by Commissioner of Central Excise (Appeals), Nasik).

M/s. Asean Agritechnologies Pvt. Ltd.

Appellant

Vs.

C.C.E. & S.T., Nasik

Respondent

Appearance:

Shri Rajesh Ostwal, Advocate, for the Appellant

Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/86155/2021**

Date of Hearing: 31.03.2021

Date of Decision: 31.03.2021

PER: BENCH

When the matter was called for hearing today, the learned counsel for the appellant submits that they have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

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